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#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

#### + <u>W.P.(C) 1547/2024</u>

SMT. K. DURGA DEVI & ANR.

.....Petitioners

Through: Mr. Amit Ojha & Mr. Azeem A Dost, Advocates.

versus

AIR FORCE NAVAL HOUSING BOARD & ORS.

.....Respondents

Through: Mr. Yoginder Handoo, Mr. Ashwin Kalaria & Ms. Medha Caur, Advocates for R-1/AFNHB. Mr. Kunal Kishore, Advocate for R-3.

#### + <u>W.P.(C) 8477/2011</u>

GAUTAM MUKHERJI

.....Petitioner

Through:

Mr. Arunav Patnaik, Ms. Anju Rani, Ms. Nirbhay Nitya Nanda, Advocates.

versus

#### AIR FORCE NAVAL HOUSING BOARD THROUGH ITS DIRECTOR GENERAL AND ORS. .....Respondents Through: Mr. Yoginder Handoo Mr. Ashy

Through: Mr. Yoginder Handoo, Mr. Ashwin Kalaria & Ms. Medha Caur, Advocates for R-1/AFNHB. Mr. Manisha Agrawal Narain, CGSC with Mr. Sandeep Singh Somaria & Mr. Akhil Gupta, Advocates for R-2.

#### + <u>W.P.(C) 1612/2012</u>

KSHITIZ KRISHNA

.....Petitioner

Through:

Mr. Raghav Sabharwal, Mr. Abhishek Shandya, Advocates.

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versus

# AIR FORCE NAVAL HOUSING BOARD & ORS.

.....Respondents Through: Mr. Yoginder Handoo, Mr. Ashwin Kalaria & Ms. Medha Caur, Advocates for R-1/AFNHB.

## CORAM: HON'BLE MS. JUSTICE TARA VITASTA GANJU

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# <u>O R D E R</u> 14.10.2024

1. Learned Counsel for the parties jointly submit that W.P.(C) 8477/2011 be treated as the lead matter in the present cases.

2. Learned Counsel for Respondent No.2 raises two preliminary objections. In the first instance, he submits that Respondent No.1 is not an authority amenable to writ jurisdiction under Article 12 of the Constitution of India, 1950. In the second instance, he submits that so far as concerns Respondent No.2, Petition against Respondent No.2 shall lie only before Allahabad High Court. This Court has no jurisdiction to entertain this Petition.

3. Learned Counsel for the Petitioner draws the attention of the Court to order dated 18.03.2014 passed by a Coordinate Bench of this Court, to submit that Respondent No.2 was directed to be impleaded.

4. It is already past 5:00 pm. No time left.

5. List the matters for hearing on 22.01.2025 at 3:45 pm.

6. In the meantime, the parties shall file their respective written synopsis (if not already filed), not exceeding three pages each, at least one week

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before the next date of hearing, along with the compilation of judgments, if any, they wish to rely upon.

6.1 All judgments sought to be relied upon shall be filed with an index which also sets out the relevant paragraph numbers and the proposition of law that it sets forth.

## TARA VITASTA GANJU, J

**OCTOBER 14, 2024**/ ha

Click here to check corrigendum, if any